

**CENTRAL ADMINISTRATIVE TRIBUNAL**

**LUCKNOW BENCH**

Contempt Petition No.43/2006

In

Original Application No.178/2005

This the 14<sup>th</sup> Day of December 2006

**HON'BLE MR. A.K. SINGH, MEMBER (A).**

**HON'BLE MR. M. KANTHAIAH, MEMBER (J).**

Maqsood Ali Khan aged about 48 years son of Shri Riyasat Ali Khan, Resident of E-357, Ashok Vihar Colony, Phase-I, Panch Rishi Road, Pahana , District Varanasi, Presently posted as Chief Coaching Clerk at Kashi Railway Station, Northern Railway, District Varanasi.

...Applicant.

By Advocate: Shri. R.K. Upadhyay.

Versus.

1. Sri R.K. Gupta, Divisional Railway Manager, Northern Railway, Divisional Office, Hazratganj, Lucknow.
2. Sri Shailendra Kumar, senior Divisional Personal Officer, Northern Railway, Divisional Office, Hazratganj, Lucknow.

...Respondents.

By Advocate: Shri Praveen Kumar for Shri M.K. Singh.

**ORDER (Oral)**

**BY MR A.K. SINGH, MEMBER (A)**

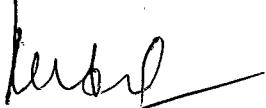
Heard the counsel for the applicant Shri R.K. Upadhyay and Shri Praveen Kumar holding brief for Shri M.K. Singh, learned counsel for the respondents.

*Mukul*

2. Shri Praveen Kumar holding brief for Shri M.K. Singh, submits that the directions contained in the order of this Tribunal dated 17.05.2005 in O.A.No.178 of 2005 have been complied with by the respondents. Shri R.K. Upadhayay counsel for the Applicant also confirms the same. Respondents have also filed a compliance report in support of the same.

3. In view of this, C.C.P. 43/2006 has become infructuous and is accordingly dismissed and the notices issued to the alleged condemners are discharged.

  
(M. KANTHAIAH)  
MEMBER (J)

  
(A.K. SINGH)  
MEMBER (A)

/Amit/